

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.39/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S IIFL HOME FINANCE LIMITED V/S M/S GOODWILL IRON & STEEL TRADERS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Jagannath Prasad, Proxy for
Sh. Gulshan Kr Sachdev, Adv.

: For the Financial Creditor

NONE

: For the Corporate Debtor

ORDER

- 1.** Ld. Proxy Counsel, Sh. Jagannath Prasad appears through VC on behalf of Sh. Gulshan Kumar Sachdev, Ld. Counsel representing the Financial Creditor states that in pursuance of the notice issued to the Corporate Debtor, the service has been affected and affidavit of service has been filed *vide* diary no.1257 dated 12.07.2024.
- 2.** A perusal of the said affidavit reveals that the email has been sent on 05.07.2024 and also the service was made by way of speed post on 12.06.2024. The item is showing as having been delivered as per the tracking report placed at page no.5.
- 3.** There is no representation today on behalf of the Corporate Debtor, nor any reply has been filed.

-Sd-

-1/2-

-Sd-

4. Let the last opportunity be granted to the Corporate Debtor to come present and file reply if any, within a period of two weeks by serving an advance copy to the other side.
5. The matter is adjourned for further hearing on 9th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

12th July, 2024

Kavya Prakash Srivastava
(Stenographer)